

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.27
CP (CAA) No.17/BB/2022

IN THE MATTER OF:

M/s. SPML Infrastructure Ltd.
Vs.

... Petitioner

... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 29.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rahul Aggarwal, PCS

ORDER

1. Heard Shri Rahul Aggarwal, learned PCS appearing for the Petitioner.
2. Vide order dated 17.08.2022, Statutory authorities were granted three weeks' time to file their reports. However, the same were not filed till date. Therefore, the statutory authorities namely, ROC, RD, OL, Income Tax Dept. and CCI are granted further three weeks' time and Petitioner to file its response/reply to the reports to be filed by the statutory authorities, within two weeks thereafter, after duly serving the copy on the other side. Ld. Counsel for the Petitioner is also directed to file affidavits regarding sectoral regulators and Corporate Debt Restructuring, within two weeks.
3. List the case on **17.11.2022**.

— Sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

— Sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)